

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT III

Item No.119
IB-159(ND)/2020

IN THE MATTER OF:

Ahluwalia Marbless Pvt Ltd.

Vs.

M/s Decorators Pvt Ltd.

...OPERATIONAL CREDITOR

...CORPORATE DEBTOR

SECTION

U/s 9 IBC code 2016

Order delivered on 15.07.2021

CORAM:

SHRI P.S.N. PRASAD

MEMBER (JUDICIAL)

SHRI NARENDER KUMAR BHOLA

MEMBER (TECHNICAL)

PRESENT:

For the Applicant :

For the Respondent

: Advocate Mr. Vabhav Dabas for Corporate Debtor

ORDER

Counsel for the Operational Creditor is not present. Counsel for the Corporate Debtor is present and has submitted that on the last occasion, at the request of the Counsel for the Operational Creditor, time was granted for filing rejoinder. Since the Counsel for the Operational Creditor is not present today, let this matter be posted after 4 weeks. Let the filing of rejoinder be completed by the next date of hearing.

List on 06.9.2021.

(N. A)

MEMBER (TECHNICAL)

(P.S.N PRASAD)

MEMBER (JUDICIAL)

Surjit